

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT – 2

Item No. 3 – IA/247(AHM) 2024
Item No. 4 – IA/248 (AHM) 2024
in
CP(IB) 20 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Continental Piling & Excavation Pvt Ltd
V/s
Anwasha Engineering & Projects Ltd

.....Applicant

.....Respondent

Order delivered on: 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Manan Bhatt, Adv.
For the Respondent :

ORDER

IA/247(AHM) 2024

This application is filed under Rule 11 & 32 of NCLT Rules, 2016, seeking condonation of delay of 127 days in preferring an application under Section 42 of the IBC, 2016. The Corporate Debtor has been under CIRP and presently under liquidation and the applicant had reasonable time to file the claim even if it is for additional amount on account of interest.

Heard the Counsel for the applicant. The reasons for delay are not valid. The delay is beyond the stipulated period prescribed under IBC 2016.

Application is rejected and disposed off.

IA/248(AHM) 2024

This application is filed under Section 42 r.w. Section 60 of Insolvency and Bankruptcy Code, 2016 r.w. Rule 11 of NCLT, Rules, 2016. The Tribunal will not entertain any unreasonable delay as the process of resolution/liquidation should be completed within the stipulated period. The application in IA 247 of 2024 has been rejected. Accordingly, this application is also disposed off.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)